

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.206
CP(IB)/249(AHM)2022

Proceedings under Section 94 IBC

IN THE MATTER OF:

Asha Shah(Personal Guarantor)
of RY Midas Alluminiums Private Limited
V/s
Canara Bank

.....**Applicant**

.....**Respondent**

Order delivered on 28/11/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Neel Vasant, Advocate i/b Mr. Tirth Nayak,
Advocate
For the Respondent : Mr. K.S. Sunilkumar, Advocate

ORDER

The Ld. Counsel submitted that during the course of the day he will file physical copy of report of Resolution Professional. The applicant is also directed to take necessary steps for transfer of matter as already Section 7 was filed before the Court I. The respondent who has objected an application is also directed to appear before us on the next date of hearing.

List the matter on 07.12.2023.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)